

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 893/(MAH)/2017
CA No.

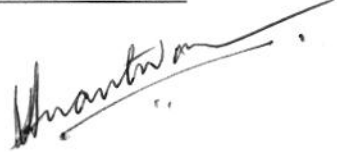
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.06.2017

NAME OF THE PARTIES: Shri Krishan Ltd.
V/s.
Pratibha Industries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	Sanjay Anantwar	Adv. for Corporate Debtors i/b Individual	
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ORDER

CP No.893/I&BP/NCLT/MB/MAH/2017

For having the parties arrived at settlement, at request of the Petitioner
Counsel, this Petition is dismissed as withdrawn.

Encl : Consent Terms.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

To,

The Registrar,
National Company Law Tribunal,
Mumbai Bench,
Fort, Mumbai – 400001

Ref.: **BEFORE THE NOTIONAL COMPANY TRIBUNAL, MUMBAI BENCH**
INSOLVENCY & BANKRUPTCY APPLICATION NO 893 OF 2017

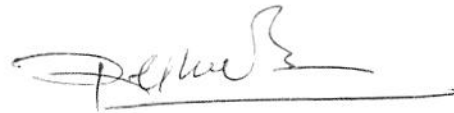
Shri Krishan Ltd. Grit Co. ...Operational Creditor

Versus

Pratibha Industries Ltd. ... Corporate Debtor

Enclosed herewith please find copy of Memo of Settlement between Operational Creditor and Corporate Debtor for the record of the Hon'ble Tribunal.

It is requested to take the said Memo of settlement on record.



Date: 16/06/2017

Advocate for Operational Creditor

BEFORE THE NOTIONAL COMPANY TRIBUNAL, MUMBAI BENCH

INSOLVENCY & BANKRUPTCY APPLICATION NO 893 OF 2017

Shri Krishan Ltd. Grit Co. ...Operational Creditor

Versus

Pratibha Industries Ltd. ... Corporate Debtor

Memo of settlement

1. The captioned matter is pending for adjudication before this Hon'ble Tribunal and listed today for hearing.
2. That an amount of Rs. 1,90,33,845 -(Rupees One Crore Ninety Lakh Thirty Three Thousand Eight Hundred and Forty Five only) by way of RTGS having UTR No.BARBR52017061600856049 dated 16.06.2017 and RTGS having UTR No.BARBR52017061600855299 dated 16.06.2017 has been received by the Applicant Operational Creditor towards the satisfaction of debt due to the Operational Debtor for the transaction in question.
3. That the Hon'ble tribunal may kindly be please to allow the withdrawal of captioned Application.

Date : 16.06.2017



Advocate for Operational Creditor